

ITEM NO.31 Court 10 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8016/2021

(Arising out of impugned final judgment and order dated 03-06-2021 in SA No. 110/1988 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RAM NIWAZ (SINCE DECEASED) THROUGH LRS. & ANR. Petitioner(s)

VERSUS

RAM YAGGYA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.70677/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70678/2021-EXEMPTION FROM FILING O.T. and IA No.70680/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.71496/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-12-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Prateek Som, Adv.
Mr. Sudhir S. Rawat, Adv.
Dr. Bheem Pratap Singh, Adv.

For Respondent(s) Mr.V. K. Shukla Sr. Adv.
Mr. Rohit Pandey, Adv.
Ms.Shashi Kiran, AOR
Mr. Varad Dwivedi, Adv.
Mr. Vaibhav Maheshwari, Adv.
Ms.Vaishali Singh, Adv.
Mr. Ayush Kumar, Adv.
Dr. Satish Chandra Adv
Mr. Abhyuday Chandra, Adv.
Ms. Silvia, Adv.
Mr. Arun Kumar, Adv.
Ms. Sangeeta Bhalla, Adv.

Mr. Sanjay Kumar Visen, AOR
Ms. Ritu Rastogi, Adv.
Mr. Amit Gupta, Adv.
Ms. Babita Mishra, Adv.
Mr. Sanjeev Prakash Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent No.1 seeking adjournment, matter stands adjourned for two weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER